

COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS

FIRST TO SIXTY SIXTH      REPORTS  
(ENGLISH VERSION)



FIFTH LOK SABHA

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifth Lok Sabha)

## TWENTY-SIXTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-sixth Report.

2. The Committee met on the 23rd April, 1973, for—

I. Examination of the following Constitution (Amendment) Bills under Rule 294(1) (a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1973 (Amendment of articles 248, 250, etc.) by Shri Samar Mukherjee.
- (2) The Constitution (Amendment) Bill, 1973 (Amendment of article 217) by Shri K. Narayana Rao.

II. Classification and allocation of time for discussion of the following Bills under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1973 (Amendment of articles 62 and 65) by Shri Arjun Sethi.
- (2) The Profiteering Prevention and Price Control Bill, 1973 by Shri K. Lakkappa.

III. Allocation of time to the Resolutions at item Nos. 2 and 3 set down in the List of Business for Friday, the 27th April, 1973.

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### *Examination of Constitution (Amendment) Bills*

3. The Members-in-charge of the Bills were invited to attend the sitting. Shri K. Narayana Rao attended.

4. After considering all aspects of the Bills, the Committee arrived at the following findings:—

### *Findings of the Committee*

- (1) The Constitution (Amendment) Bill, 1973 (Amendment of articles 248, 250, etc.) by Shri Samar Mukherjee.

The Bill seeks to amend or omit various articles and the three Lists of the Seventh Schedule to the Constitution with a view to re-define the legislative and financial powers of the Union and the States in such a way that India which is a Union of States can be federal both in content and in spirit. The Bill also seeks to include Nepali and English languages in the Eighth Schedule to the Constitution.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1973 (Amendment of article 217) by Shri K. Narayana Rao.

The Bill seeks to amend article 217 of the Constitution with a view to provide that a jurist will also be eligible for appointment as a Judge of a High Court.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

#### *Classification and Allocation of time to Bills*

5. The Members-in-charge of the Bills were invited to attend the sitting. Sarvashri Arjun Sethi and K. Lakkappa attended.

6. After considering all aspects of the Bills, the Committee recommend that both the Bills be placed in category 'B'. The Committee recommend allocation of time to them as indicated below:—

- (1) The Constitution (Amendment) Bill, 1973 (Amendment of articles 62 and 65) by Shri Arjun Sethi. 2 hours.
- (2) The Profiteering Prevention and Price Control Bill, 1973 by Shri K. Lakkappa. 2 hours.

#### *Allotment of time to Resolutions*

7. The Members who had tabled the resolutions were invited to attend the sitting. None of them attended.

8. The Committee recommend the allocation of time as follows:—

- (1) Resolution regarding Industrial development of eastern region. 2 hours
- (2) Resolution regarding Trade Unions in West Bengal. 2 hours

#### *Recommendations*

9. The Committee recommend that—

- (i) Sarvashri Samar Mukherjee and K. Narayana Rao be permitted to move for leave to introduce their Constitution (Amendment) Bills.
- (ii) the classification and allocation of time to Bills by the Committee, as shown in paragraph 6 above, be agreed to by the House; and
- (iii) the allocation of time to resolutions, as shown in paragraph 8 above, be agreed to by the House.

New Delhi;

April 23, 1973

Vasakha 3, 1895 (Saka)

G. G. SWELL,

Chairman,

Committee on Private Members' Bills and Resolutions.